

**CC No. 3125/16**  
**PS RG**

Hearing through VC

22.08.2020

Present : None for the complainant.

None for accused no. 1 & 4.

**This is parchayadasht.**

Main case file is stated to be pending before Ld. Sessions Court.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up before this court on 16.09.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**CC No. 1344/17**  
**PS RG**

Hearing through VC

22.08.2020

Present : None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 10.03.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**CC No. 9766/16**  
**PS RG**

Hearing through VC

22.08.2020

Present : None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, court notice be issued to complainant for next date.

Be put up for purpose fixed on 16.03.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 435/18**  
**Case No. 3399/19**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, accused be summoned for next date.

Be put up for purpose fixed on 16.03.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 4970/18**  
**Case No. 3867/18**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed i.e. PE on 17.03.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 436/18**  
**Case No. 6870/18**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

**Proceedings against accused Mohit Kumar and Sahil  
already stands disposed off.**

None for accused Munni Pal.

In view of the restricted functioning of the court, matter  
stands adjourned for purpose fixed.

Be put up for appearance of accused/ further proceedings as  
per law for 17.03.2021.

In the interest of justice, accused Munni Pal be summoned  
for next date.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 417/16**  
**Case No. 4672/17**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, court notice be issued to all the accused persons as well as victims for next date.

Be put up for purpose fixed on 25.02.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 418/16**  
**Case No. 75998/16**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, accused be summoned for next date.

Be put up for purpose fixed on 25.02.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020



**FIR No. 509/19**  
**Case No. 174/20**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 12.03.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 538/19**  
**Case No. 168/2020**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 12.03.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 85/12**  
**Case No. 66730/16**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed i.e. PE on 11.12.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 152/10**  
**Case No. 60752/16**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

Accused Rajesh @ Bhulawan is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak as they are being remanded for jail itself.

In view of the restricted functioning of the court, matter stands adjourned.

A copy of this order be sent to the Jail Superintendent concerned for production of accused Rajesh @ Bhulawan through VC with necessary details.

Be put up for appearance of accused/ FP on 06.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**CC No. 6335/16**  
**PS RG**

Hearing through VC

22.08.2020

Present : None for complainant.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed i.e. pre-charge evidence on 19.11.2020.

Court notice be issued to both the parties for next date.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 16/12  
Case No. 325/20  
PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

None for complainant.

**This is untrace report.**

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 19.11.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**CC No. 7944/16**  
**PS RG**

Hearing through VC

22.08.2020

Present : None for complainant.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 25.11.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 633/15**  
**Case No. 2390/17**  
**PS RG**

Hearing through VC

22.08.2020

Present : Complainant in person.

None for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that despite efforts, no contacts details of accused as well as his counsel could be found in the case file.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

In the interest of justice, accused be summoned for next date.

Be put up for appearance of parties/ purpose fixed i.e. arguments on the point of charge on 09.02.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020



**FIR No. 214/17**  
**Case No. 2184/19**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that despite due intimation, neither the accused nor his counsel appeared in the matter for hearing through VC.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

In the interest of justice, accused be summoned for next date.

Be put up for purpose fixed on 24.03.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 262/17**  
**Case No. 6798/17**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that despite efforts, neither the accused nor his counsel could be contacted for hearing through VC.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

In the interest of justice, accused be summoned for next date.

Be put up for purpose fixed on 24.03.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**FIR No. 535/16**  
**Case No. 1391/18**  
**PS RG**

Hearing through VC

22.08.2020

Present : Ld. APP for the state.

Sh. Jotvender Singh, complainant with counsel Sh. Rahul  
Khanna.

Accused with counsel Sh. Sanjeev Behl.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Matter is at the stage of arguments on the point of notice/  
charge.

Counsel for complainant seeks adjournment for making  
submissions on the ground that he needs some time to go through some  
case law.

In view of the submissions and considering the interest of  
justice, **one last and final opportunity** is given to counsel for  
complainant for making submissions, if any, on the point of notice/ charge.  
It is clarified that no further opportunity shall be given to counsel for  
complainant for the same.

Be put up for purpose fixed i.e. arguments on the point of  
charge/ notice on 20.01.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**CC No. 12391/16**  
**PS RG**

Hearing through VC

22.08.2020

Present : None for complainant.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that on being contacted, Sh. Harpreet Singh, counsel for complainant has expressed his inability to attend the matter through VC on the ground that he has to attend Ld. Sessions Court.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for appearance of complainant/ purpose fixed on 26.10.2020.

**In the interest of justice, let court notice be issued to complainant for next date.**

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020

**CC No. 788/18**  
**PS RG**

Hearing through VC

22.08.2020

Present : Complainant in person.

IO SI Ajay Kumar is present.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Complainant seeks adjournment on the ground that counsel for complainant is not available.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for purpose already fixed on 11.12.2020.

IO is bound down for next date.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
22.08.2020